

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

IA 101802/2017,101805/2017, in Civil Appeal No(s). 9606/2016

DWARIKESH SUGAR INDUSTRIES LTD.

Appellant(s)

VERSUS

STATE OF U.P. . & ORS.

Respondent(s)

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Date : 18-04-2018 These matters were called on for hearing today.

For Appellant(s)

Mr Tanuj Agarwal, Adv.
M/S. Parekh & Co., AOR

For Respondent(s)

Mr. Akshat Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos. 1 to 5 are duly represented.

Statement of case has not been filed by the parties and
time has expired.

Ld. Counsel for the appellant is granted four weeks time
for filing affidavit of valuation and deficit court fee.

List again on 6.7.2018.

KAPIL MEHTA
Registrar
18.04.2018

hj